

श्री एस० एम० जोशी (पूना) : अरुणस्य महोदय, हम ने एक कॉलिग प्रॉटेशन नोटिस दिया था। कल स्ट्राइक होने जा रही है पूरे हिन्दुस्तान में, उस के बारे में क्या हुआ ?

MR. SPEAKER: That is what I say. About 100 notices come and you have had one, about the Delhi thing, admitted today. I cannot admit all the hundred. I have reserved some of them; others have been rejected. Those that have been reserved can come one after the other in the coming days. I cannot remember all of them and give the answers. After the ministers' question hour there cannot be the Speaker's question hour. I cannot remember all the hundred things and answer the questions. If anybody is not satisfied, please give me a chance to discuss it with you and see whether I can convince you or am convinced by you. But please do not raise things off-hand and put me in difficulty.

श्री भोगेन्द्र झा (जयनगर) : आफ-हैंड नहीं है। बिहार में एक महिला कर्मचारी का खून हो गया है...

MR. SPEAKER: What else is it when without giving me notice and without telling me you start shouting? Kindly tell me. Nothing is to be taken down; nothing will be recorded.

SHRI BHOGENDRA JHA: **

MR. SPEAKER: Maybe so, but your shouting is not going to solve the problems.

SHRI BHOGENDRA JHA: **

MR. SPEAKER: You do what you like. I would not reply to you. You can shout as much as you like. Papers to be laid.

12.30 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF WORKING OF NATIONAL SMALL INDUSTRIES CORPORATION LTD., ANNUAL REPORT OF STANDARDS INSTITUTION ETC. ETC.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED): I beg to lay on the Table—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the National Small Industries Corporation Limited, New Delhi for the year 1966-67.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT-1355/68].

- (2) A copy of the Annual Report of the Indian Standards Institution for the year 1966-67. [Placed in Library. See No. LT-1356/68].
- (3) A copy of the Annual Report of the Development Council for Heavy Electrical Industries for the year 1966-67, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1357/68].
- (4) A copy of the Notification No. S.O. 2070 published in Gazette of India dated the 10th June, 1968, regarding management of the India

Electric Works Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1358/68].

NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI MOHD. SHAFI QURESHI): On behalf of Shri Dinesh Singh, I beg to lay on the Table a copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Human Hair (Inspection) Rules, 1968, published in Notification No. S.O. May, 1968. (Hindi and English dated the 3rd May, 1968.
- (2) The Export of Vacuum Flasks (Inspection) Rules, 1968, published in Notification No. S.O. 1617 in Gazette of India dated the 7th May, 1968. Hindi and English versions).
- (3) The Export of Steel Trunks (Inspection) Amendment Rules, 1968, published in Notification No. S.O. 2062 in Gazette of India dated the 5th June, 1968 (Hindi and English versions).

[Placed in Library. See No. LT-1359/68].

PRESIDENT'S ORDER re. BIHAR STATE EXPENDITURE; AND PUBLIC PROVIDENT FUND SCHEME

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): I beg to lay on the Table—

- (1) A copy of the Order made by the President under article 357 (1) (c) of the Constitution authorising expenditure out of the Consolidated Fund of the State of Bihar for the

months of July and August, 1968, published in Notification No. S.O. 2318 in Gazette of India dated the 29th June, 1968.

- (2) A copy of the Public Provident Fund Scheme, 1968, published in Notification No. G.S.R. 1136 in Gazette of India dated the 15th June, 1968, under section 12 of the Public Provident Fund Act, 1968 (Hindi and English versions).

[Placed in Library. See No. LT-1360/68].

NOTIFICATION re. M/s. JESSOP & Co LTD., CALCUTTA

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDI): I beg to lay on the Table a copy of Notification No. S.O. 1517 published in Gazette of India dated the 24th April, 1968, regarding management of Messrs. Jessop and Co. Limited, Calcutta, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1361/68].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION & DEVELOPMENT) ACT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND METALS (SHRI P. C. SETHI): I beg to lay on the Table a copy each of the following Notifications under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (1) S.O. 1527 published in Gazette of India dated the 4th May, 1968 making certain amendment to G.S.R. 288 dated the 29th February, 1964.